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LOK SABHA

Saturday December 2, 1961 Agrahayana 11, 1883 (Saka).

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Drug Plants

•491. Shri Indrajit Gupta: Shri Ram Krishan Gupta: Shri Bhakt Darshan:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 358 on the 10th August, 1961 and state:

(a) whether the Soviet experts' Project Reports on Drug plants have since been examined and decisions taken thereon;

(b) the number of such plants to be set up, their location, and estimated capacity; and

(c) the extent to which these plants will make India self-sufficient in essential drugs?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) to (c). A statement is laid on the Table of the House.

Statement

(a) Project Reports on Drug plants prepared by the Soviet c.:perts have been examined and have generally been accepted with such modifications as have been agreed upon after discussions with the Soviet experts who are, at present, in the country for the purpose

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(b) It has been decided to set up four Drug plants viz. Antibiotics at Rishikesh (UP), Synthetic Drugs at Sanatnagar (Andhra Pradesh), Surgical instruments at Madras and Phytochemicals at Neriamangalam in Kerala.

The estimated annual capacity of these plants would be 300 tons of various antibiotics, 850 tons of Synthetic Drugs and special Intermediates, 2.5 million pieces of Surgical Instruments and 100 tons of Drugs from Medicinal Plants respectively.

(c) Together with the development envisaged in the private sector, the country is expected to become selfsufficient in almost all the essential drugs with the establishment of these plants by the end of the Third Five Year Plan.

Shri Kodiyan: May I know what progress has been made in the preliminary work of establishing these four drug plants, like acquisition of land, construction of buildings, etc.?

Shri Satish Chandra: The land has been offered by the State Governments. A Russian Team is already in the country. Steps are being taken to start the work. The project reports have been received, discussed and finalised.

Shri Kodiyan: What will be the employment potential of these in the Third Five Year Plan?

Shri Satish Chandra: I could not give that figure straightway. The employment potential is generally not much in chemical factories, because they are automatically operated. But in the instruments plant there would be sufficient employment potential.

Shri Kodiyan: May I know whether the cultivation of medicinal plants

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required for phyto-chemical plant in Kerala has started?

Shri Satish Chandra: There are herbal farms in several parts of the country; for instance, in Kashmir there are organised farms. More will have to be started in different parts of the country, and if some herbal plants can be cultivated in the areas nearabout the factory, it would be done.

Interim Award of Jute Wage Board

*492. { Shri S. M. Banerjee: Shri Tangamani:

Will the Minister of Labour and **Employment** be pleased to state:

(a) whether the interim award of the Jute Wage Board has since been implemented in all the jute mills; and

(b) if so, whether the jute millowners in Kanpur have also been persuaded to implement the same?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes, by all except three.

(b) On the application of these three mills the High Court of Allahabad has issued a stay order.

Shri S. M. Banerjee: In reply to a previous question the hon. Minister stated that the High Court has issued a stay order. May I know what steps have been taken by the Government of India or the Labour Minister to persuade the employers to implement them without waiting for the High Court decision?

Shri Abid Ali: We wrote to the Labour Minister of U.P. and it appears that they contacted the parties but they could not be persuaded to withdraw their application filed in the High Court.

Shri S. M. Banerjee: May I know whether the Government of U.P. has been advised to move an application in the High Court for expeditious settlement of this case? Otherwise there would be delay. What action has been taken in this direction?

Shri Abid Ali: We have not written to them to that effect. If the hon. Member likes, he can make a suggestion to the U.P. Government.

Shri Tangamani: How many units in West Bengal have implemented these interim recomendations and how many workers will be benefited by this?

Shri Abid Ali: In all there are 88 mills. Out of them only 3 mills have not implemented it. There 970 2.52,000 workers out of whom about 2.47.000 have been benefited by this. That means more than 98 p.r cent of the workers have been benefited and there is a question of only about 2 per cent.

Shri Tangamani: May I know whether the Government will request the State Government to move the High Court for expediting the disposal of the case, because the stay order has been there for more than three months?

Shri Abid Ali: I do not think there is a possibility of succeeding in that way. If, however, hon. Members have got that suggestion, I will forward this to the U.P. Government.

Technological Centre for Food Processing and Fruit Canning Plant

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•494. Shri D. C. Sharma: Shri Ram Krishan Gupta:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 340 on the 10th August, 1961 and state:

(a) whether Government have received the final details of the scheme for setting up a Technological Centre for Food Processing and Fruit Canning from Yugoslavia; and

(b) if so, the action taken thereon?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). No, Sir. Details are being awaited from Yugoslavia.

Shri D. C. Sharma: May I know what progress has so far been made so far as this project is concerned?